

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 309**

IA-1142/2024

**In**

**RCP-7(ND)/2024**

**Old Case IB-151(ND)/2022**

**IN THE MATTER OF:**

The Bank of Baroda Ltd.

.... Petitioner/Applicant

Vs.

M/s. Gopal Chandra Padia

.... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 09.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. J. Rajesh, Mr. Jaitegan Singh Khurana, Mr. Rohit Ghosh, Mr. Arsalan Advs.

For the BoB : Mr. Brijesh Kumar Tamber, Mr. Prateek Kushwaha Advs.

**ORDER**

**IA-1142/2024**

No one has appeared on behalf of Personal Guarantor despite due service of notice therefore, the Personal Guarantor is set ex-parte.

List the matter for arguments **on 26.07.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**